

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4375

ANSWERED ON:07.12.2010

FACILITIES TO UNAUTHORISED RELIGIOUS STRUCTURES

Bhadana Shri Avtar Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the New Delhi Municipal Council (NDMC) has provided electricity and water facilities to unauthorized religious structures-cum-dwelling units;
- (b) if so, the total revenue collected by the NDMC on account of electricity and water charges from such unauthorized structures during each of the last three years and the current year, separately, location-wise;
- (c) the steps taken by the Government to check tampering of meters and pilferage of water and electricity;
- (d) whether the Government has any proposal to disconnect such facilities from the unauthorised religious structures; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Temporary electricity connections are sanctioned to various religious places in the New Delhi Municipal Council (NDMC) area, existing prior to 31.03.1993 on the basis of recommendation/confirmation from the respective area MLA. A policy in this regard was approved by the NDMC on 26.3.1997 and 31.3.1997.
- (b): The details of the payments received by the NDMC from religious structures-cum-dwelling units during the last three years and the current year (till 30th November, 2010), location-wise, are given in the annexed Statement.
- (c): The NDMC has informed that checks are made as and when a complaint is received regarding tampering of meters and pilferage of water and electricity.
- (d) & (e): Such temporary electricity connections are disconnected immediately as and when such temporary structures are demolished. Action regarding removal of the structures is taken on the recommendation of a Religious Committee constituted by the Lieutenant Governor, Delhi.